

**KARNATAKA LOKAYUKTA**

NO:Uplok-2/DE/297/2018/ARE-15

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001,  
Date 09/11/2023.

**-: ENQUIRY REPORT :-**

**Sub:** Departmental Enquiry against (1) **Sri. Siddaiah**, Taluk Social Welfare Officer, Social Welfare Department, Ramanagara Taluk and District and (2) **Sri. Hanumantharayappa**, District Social Welfare Officer, Social Welfare Department, Ramanagara District – regarding.

**Ref:** 1. Government Order No.ಸಕಇ/258/ಪಕಸೇ/2017, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 07/06/2018.

2. Nomination Order No:Uplok-2/DE/297/2018, Bengaluru, Dated: 26/06/2018 of Hon'ble Uplokayukta.

\*\*\*\*\*

The Departmental Enquiry is initiated against Delinquent Government Officials (1) **Sri. Siddaiah**, Taluk Social Welfare Officer, Social Welfare Department,, Ramanagara Taluk and District and (2) **Sri. Hanumantharayappa**, District Social Welfare Officer, Social Welfare Department, Ramanagara District (*hereinafter referred as **DGOs 1 and 2** in short*).

2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta-2 vide Order cited at reference No.2, has nominated Additional Registrar of

Enquiries-10 to frame Articles of Charge and to conduct enquiry against aforesaid DGOs 1 and 2.

3. The Complainant Sri. Srinivasamurthy, Kootagal Village, Ramanagar Taluk alleging that during the year 2014-15 the respondents without calling 'Tender' and also without publishing in '**District Tender Bulletin**' work of light motor vehicle driving training to the youths was entrusted to M/s Balaji Motor Driving School and M/s Parvathi Motor Driving School and misappropriated a sum of Rs.5.00 lakhs granted through Government. In this context, he brought to the same to the knowledge of DGO-2, but he did not take any action with regard to the said illegalities. Consequently, he prayed to take action against them.

4. Hon'ble Upalokayukta on perusal of prima facie material, submitted Report dated: 06/07/2017 u/s. 12(3) of Karnataka Lokayukta Act, 1984 to initiate disciplinary proceedings against DGOs 1 and 2.

5. ARE-10 issued Notice of Articles of Charge with Statement of Imputation of misconduct, list of documents and witnesses and were served upon the DGOs 1 and 2.

6. As per order of Hon'ble Uplok-1&2/DE/Transfers/2018 of Registrar, Karnataka

Lokayukta, Bengaluru, dated: 02/11/2018 this Enquiry file was transferred from ARE-10 to this Section i.e., ARE-15.

7. The DGO-2 appeared on 23/11/2018 and pleaded not guilty when his First Oral Statement was recorded. Even though the AOC served on DGO-1, but he did not appear before this Enquiring Authority. Consequently, he placed exparte.

8. On 21/03/2019, the DGO-2 has filed his Written Statement stating that the charges leveled against him are all false and he has not misappropriated any Government Funds allotted to give light motor vehicle driving training to the youths and not committed any misconduct. Therefore, it is prayed to exonerate him from this Enquiry Proceedings.

9. The Articles of Charge as framed against the DGOs 1 and 2 is as follows:

“1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ (1) ಶ್ರೀ ಸಿದ್ದಯ್ಯ, ತಾಲ್ಲೂಕು ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿ, ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ (2) ಶ್ರೀ ಹನುಮಂತರಾಯಪ್ಪ, ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳು, ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ಜಿಲ್ಲೆ ಆದ ನೀವು ಈ ಕೆಳಕಂಡ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ:-

2014-15ನೇ ಸಾಲಿನಲ್ಲಿ ಲಘು ಮೋಟಾರು ವಾಹನಗಳ ಚಾಲನಾ ತರಬೇತಿಗಾಗಿ ಅರ್ಹ ಯುವಕರಿಂದ ಅರ್ಜಿಗಳನ್ನು ಆಹ್ವಾನಿಸಿದ್ದು, ರೂ.5.00 ಲಕ್ಷಗಳ ಮೇಲ್ಪಟ್ಟ ಸಂಗ್ರಹಣೆಯಾಗಿದ್ದರೂ ಸಹ, ಯಾವುದೇ ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಿಲ್ಲ ಮತ್ತು ಜಿಲ್ಲಾ ಬುಲೆಟಿನ್‌ನಲ್ಲಿ ಪ್ರಕಟಣೆ ಮಾಡಿಲ್ಲ. ಆದರೆ, ಕೇವಲ ಬಿಲ್ಲುಗಳನ್ನು ಮಾತ್ರ ಮಂಡಿಸಿ, ರೂ.5.00 ಲಕ್ಷಗಳಿಗಿಂತ ಹೆಚ್ಚಿನ ಹಣವನ್ನು ಡ್ರಾ ಮಾಡಿಕೊಳ್ಳಲಾಗಿದೆ. ಯಾವುದೇ ಅಭ್ಯರ್ಥಿಗಳಿಗೆ ತರಬೇತಿಯನ್ನು ಕೊಟ್ಟಿರುವುದಿಲ್ಲ ಹಾಗೂ ಈ ಹಣವನ್ನು ದುರುಪಯೋಗ ಮಾಡಿಕೊಳ್ಳಲಾಗಿದೆ. ಅಲ್ಲದೆ, ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ ಸಂಖ್ಯೆ:2 ಆದ ನೀವು ವಿಚಾರ ಗಮನಕ್ಕೆ ಬಂದರೂ ಸಹಾ ಯಾವುದೇ ಕ್ರಮಕೈಗೊಂಡಿರುವುದಿಲ್ಲ ಮತ್ತು ಸರಿಯಾದ ಮಾಹಿತಿ ನೀಡಿರುವುದಿಲ್ಲ.

ಆದಕಾರಣ, ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ ಸಂಖ್ಯೆ: 1 ಮತ್ತು 2 ಆದ ನೀವು, ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ, ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ.”

10. In order to prove the charge framed against DGOs 1 and 2, the Disciplinary Authority has examined the two witnesses as PWs-1 and 2 and got marked five documents as Ex.P-1 to P-5.

11. After the evidence of Disciplinary Authority was treated as closed, Second Oral Statements of DGOs 1 and 2 were recorded and they submitted that they have no any oral evidence on their behalf. But, the DGO-2 got marked as

many as eight documents as Ex.D-1 to D-8 through PWs 1 and 2. Hence, Questionnaire under Section 11(18) of KCSR 1957 was recorded on 19/01/2023.

12. Heard both sides and perused the material on record. I have also perused the Written Arguments filed on behalf of DGO-2.

13. In the above circumstances, the Points that arise for consideration are as follows :

**1) Whether the Disciplinary Authority proves the charges leveled against the DGOs-1 and 2?**

**2) What Finding ?**

14. My finding to the above points are :

1) **In the Negative.**

2) As per Finding.

**REASONS:-**

15. **Point No.1:-** The main allegations made against the DGOs-1 and 2 by the complainant are that for the year 2014-15 for giving motor vehicle driving training, applications were invited from the SC/ST Youths. Rs.5.00 lakhs above was collected, but no tender was called for as per the Karnataka Transparency in Public Procurement Act

(hereinafter called as '**KTPP**' for short) 1999 and thereby, the DGOs have violated the said Act and thereby committed dereliction of duty. Further, it is alleged that without importing training amount has been withdrawn by producing the bills only.

16. The DGO-1 has been placed ex-parte. The defence of the DGO-2 is that it is the duty of the DGO-1 to call for tender. But, the allotment was made in the month of March and time was too short for calling tender and also keeping in mind, the allotment should not return, the DGO-1 submitted a proposal to him that permission may be granted for importing training in driving without calling for tender. Further, it is the defence of DGO-2 that, since the financial year 2013-14 did not come an end, he made a proposal and sought for permission from the Chief Executive Officer, Zilla Panchayath, Ramanagar (hereinafter called as '**CEO, ZP**' for short) for imparting training in driving t may be granted without calling for tender. The CEO, ZP, Ramanagar has granted permission and accordingly permission was granted to the DGO-1, who is the Taluk Social Welfare Officer.

17. In order to prove the charges leveled against the DGOs-1 and 2, on behalf of the Disciplinary Authority, the

complainant has been examined as PW-1. His evidence is as per allegations made in the complaint, which has been produced as per Ex.P-3. Further, Assistant Director, Social Welfare Department by name Smt. Sathyabhama, who was working at relevant point of time has been examined as PW-2. In her evidence, PW-2 has stated that on the basis of complaint given by the complainant, an information was sought for from her and she gave information that tender was not called for as per the KTPP Act. But, as per the Memorandum issued on 19/03/2016 and 03/03/2014 by the District Social Welfare Officer and CEO, ZP, Ramanagar, rate was fixed for imparting training in driving. PW-2 has been thoroughly cross-examined by the Defence Assistant of DGO-2 and it is pertinent to extract the cross-examination of PW-2 and it reads as “ನಿಶಾನೆ ಪಿ-5ರ ವರದಿಯನ್ನು ಕಳುಹಿಸುವ ಪೂರ್ವದಲ್ಲಿ ನಾನು ಜಾಲನಾ ತರಬೇತಿಗೆ ಸಂಬಂಧಪಟ್ಟ ಕಡತವನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿರುತ್ತೇನೆ. ಈಗ ನನಗೆ ತೋರಿಸಿದ ದಾಖಲೆ ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಲ್ಲಿ 2014-15ನೇ ಸಾಲಿನಲ್ಲಿ ಲಘು ವಾಹನ ತರಬೇತಿಗೆ ಸಂಬಂಧಪಟ್ಟ ಕಛೇರಿ ಟಿಪ್ಪಣಿಗಳ ದಾಖಲುಗಳು ಆಗಿರುತ್ತವೆ. ಸದರಿ ಕಛೇರಿ ಟಿಪ್ಪಣಿಯನ್ನು (3 ಪುಟಗಳು) ನಿಶಾನೆ ಡಿ-8 ಎಂದು ಗುರುತಿಸಲಾಯಿತು. ವಿಷಯ ನಿರ್ವಾಹಕರು ದಿನಾಂಕ: 12/03/2015ರಂದು ಆಸನಾ-2ರವರಿಗೆ ಟಿಪ್ಪಣಿಯನ್ನು ಮಂಡಿಸಿರುತ್ತಾರೆ. ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ರಾಮನಗರ ಇವರು ಟೆಂಡರ್ ಕರೆಯದೇ ಕನಕಪುರ ಹಾಗೂ ಚನ್ನಪಟ್ಟಣ ರವರು ಟೆಂಡರ್ ಕರೆದು ನಿಗದಿಪಡಿಸಿದ ದರಗಳಿಗೆ

ಅನುಮತಿಯನ್ನು ನೀಡಿ ಸಹಿ ಮಾಡಿರುತ್ತಾರೆಂದರೆ ಸಿರ. ತರಬೇತಿಯನ್ನು ಪಡೆದ ಯುವಕರು ಸಹಾಯಧನ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು ನನಗೆ ಯಾವುದೇ ದೂರನ್ನು ಕೊಟ್ಟಿರಲಿಲ್ಲ. ಟೆಂಡರ್ ಕರೆಯುವ ಕೆಲಸ ಆಸನೌ-1ರವರದ್ದಾಗಿರುತ್ತದೆ ಎಂದರೆ ಸರಿ. ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ರಾಮನಗರ ಇವರು ನೀಡಿದ ಅನುಮೋದನೆಯಂತೆ ಯುವಕರಿಗೆ ವಾಹನ ಚಾಲನಾ ತರಬೇತಿಯನ್ನು ಮತ್ತು ಅವರಿಗೆ ಸಹಾಯಧನವನ್ನು ಬಿಡುಗಡೆಯನ್ನು ಮಾಡುವುದು ಹಾಗೂ ಮೇಲ್ವಿಚಾರಣೆ ನೋಡಿಕೊಳ್ಳುವುದು ತಾಲ್ಲೂಕು ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಯಾದ ಆಸನೌ-1ರವರ ಕರ್ತವ್ಯವಾಗಿರುತ್ತದೆ ಎಂದರೆ ಸರಿ.“

When the evidence of PW-2 is carefully scrutinized, it is clear that due to paucity of time for calling tender, DGO-1 sought permission from District Social Welfare Officer, who is the DGO-2 and inturn DGO-2, obtained permission from CEO, ZP, Ramanagar and issued a Memorandum permitting the DGO-1 to entrust the training work to the accepted bidders for the year 2013-14. Further, it is clear from the evidence of PW-2 that training was given as per the approval given. Further, it is clear from the evidence of PW-2 that no complaint has been received from any trainees for not giving stiphined.

18. During the cross-examination of PW-2, certain documents are confronted to PW-2 and they are marked as Ex.D-1 to D-8. Among these documents, Ex.D-3 to D-5 are important and they require for consideration in this case. Ex.D-3 is the office note sheet and according to this Ex.D-



3, on the basis of the letter addressed by DGO-1 seeking permission for imparting training without calling for tender, a note was prepared by DGO-2 and placed before CEO, ZP, Ramanagar. To the said office note, the CEO, ZP, Ramanagar has given his approval and PW-2 has admitted the same in her evidence. Ex.D-4 and 5 are the work orders issued to M/s M/s Balaji Motor Driving School and M/s Parvathi Motor Driving School, Ramanagar.

19. As stated above, main charges leveled against DGOs 1 and 2 are that they have violated the provisions of KTPP Act. Admittedly, the allotment was made in the month of March 2014. The DGO-1 has submitted the proposal and sought for permission from DGO-2 for entrusting the training work to two (2) bidders of the current financial year. The DGO-2 has given permission after prior approval of CEO, ZP, Ramanagar. Though Rs.4,000/- was fixed for each of the candidate, approval was given for Rs.3,700/- for each candidate. The reasons assigned by the DGO-2 in not calling for tender by the DGO-1 is due to paucity of time and permission was given after obtaining prior approval from CEO, ZP, Ramanagar and entrust the work to the bidders accepted in the current financial year and the financial year was not yet expired. Though, the provisions of KTPP Act are not followed by the DGOs 1 and 2, they have obtained prior approval of CEO. PW-2 has categorically stated that training

has been given to the SC/ST Youths as per the scheme. Under these circumstances, though there is a violation of the provisions of KTPP Act, the DGOs 1 and 2 have obtained prior approval of the CEO, ZP, Ramanagar, it can be said that there is no dereliction of duty on their part. Though, the DGO-1 is placed ex-parte in this case, the evidence given by PW-2 and documents produced as per Ex.D-1 to D-8 establish that he obtained prior permission from District Social Welfare Officer for entrusting the training work to the bidders approved for the existing financial year without calling for tender. Therefore, it can be said that there is no dereliction of duty on the part of DGO-1 also. PW-2 has categorically stated that training has been given to the youths as per scheme. After imparting training, bill was submitted to the treasury and amount has been withdrawn. As per the evidence of PW-2, no complaint has been received from the trainees for not giving stipend to them. Under these circumstances, it can be clearly held that there is no dereliction of duty on the part of DGOs 1 and 2 and there is no mis-appropriation of amount also. The Disciplinary Authority has failed to establish the charges leveled against the DGOs-1 and 2 by placing convincing and satisfactory evidence. Accordingly, I answer Point No.1 ***in the Negative.***

**Point No.2** : In view of the above discussion, reasons stated and finding given to point No.1, I proceed to record the following :

**:: FINDING ::**

The Disciplinary Authority has **not proved** the charges leveled against the DGOs-1 and 2.

Submitted to Hon'ble Upalokayukta-2 for kind approval and further action in the matter.

  
(C.RAJASEKHARA)

I/c Additional Registrar Enquiries-15,  
Karnataka Lokayukta,  
Bengaluru.

**ANNEXURES****1. LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:**

PW-1	Sri.K.C. Srinivasamurthy (Complainant) Dated: 18/10/2021 - Original
PW-2	Smt. Sathyabhama (Witness) Dated: 21/06/2022 (Original)

**2. LIST OF DOCUMENTS MARKED ON BEHALF OF D.A:**

Ex.P1	Copy of Complaint in Form No. I Dated: 23/04/2015 (Original)
Ex.P1(a)	Signature of PW-1
Ex.P-2	Copy of Complaint in Form No. II Dated: 23/04/2015 (Original)
	Signature of PW-1
Ex.P-3	Copy of complaint dated: 13/04/2015 (Original)
Ex.P-3(a)	Signature of PW-1
Ex.P-4	Copies of documents enclosed by the complainant to his complaint (Xerox)
Ex.P-5	Copy of Report dated: 03/12/2016 submitted by PW-2 (Original) and enclosures (Xerox)

**3. LIST OF WITNESSES EXAMINED ON BEHALF OF DGOs:**

-- N I L --

**4. LIST OF DOCUMENTS MARKED ON BEHALF OF DGOs:**

Ex.D-1	Copy of Proceedings dated: 27/09/2013 (Xerox)
Ex.D-2	Copy of Official Memorandum dated: 13/03/2014 (Xerox)
Ex.D-3	Copy of Order Sheet (Xerox)
Ex.D-4	Copy of Work Order dated: 20/03/2015 i/r/o M/s Balaji Motor Driving School (Xerox)
Ex.D-5	Copy of Work Order dated: 20/03/2015 i/r/o M/s Parvathi Motor Driving School (Xerox)
Ex.D-6	Copy of Agreement dated: 06/06/2015 i/r/o M/s Balaji Motor Driving School (Xerox)
Ex.D-7	Copy of another Agreement dated: 06/06/2015 (Xerox)
Ex.D-8	Copy of Order Sheet (Xerox)


**(C. RAJASEKHARA)**

I/c Additional Registrar Enquiries-15,  
Karnataka Lokayukta,  
Bengaluru.



## ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ನಂ.ಉಪಲೋಕ್-2/ಡಿಇ/297/2018/ಎ.ಆರ್.ಇ-15

ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ  
ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ  
ಬೆಂಗಳೂರು-560001  
ದಿನಾಂಕ:16-11-2023

### -:: ಶಿಫಾರಸು ::-

ವಿಷಯ: 1) ಶ್ರೀ.ಸಿದ್ದಯ್ಯ, ತಾಲ್ಲೂಕು ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿ, ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಹಾಗೂ 2) ಶ್ರೀ.ಹನುಮಂತರಾಯಪ್ಪ, ಅಂದಿನ ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿ (ನಿವೃತ್ತ), ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

- ಉಲ್ಲೇಖ: 1) ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ.ಸಕಇ 258 ಪಕಸೇ 2017, ಬೆಂಗಳೂರು, ದಿನಾಂಕ:07/06/2018.  
2) ಉಪಲೋಕಾಯುಕ್ತರು, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಬೆಂಗಳೂರು ರವರ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂ.ಉಪಲೋಕ್-2/ಡಿಇ/297/2018, ಬೆಂಗಳೂರು, ದಿ:26/06/2018.  
3) ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-15, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರ ವಿಚಾರಣಾ ವರದಿ ದಿ:09/11/2023.

\*\*\*\*\*

ಸರ್ಕಾರದ ಆದೇಶ ದಿನಾಂಕ:07/06/2018 ರಂತೆ 1) ಶ್ರೀ.ಸಿದ್ದಯ್ಯ, ತಾಲ್ಲೂಕು ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿ, ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಹಾಗೂ 2) ಶ್ರೀ.ಹನುಮಂತರಾಯಪ್ಪ, ಅಂದಿನ ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿ (ನಿವೃತ್ತ), ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ

L.

ಸರ್ಕಾರಿ ನೌಕರರುಗಳು/ಅಧಿಕಾರಿಗಳು ಅಂದರೆ ಚಿಕ್ಕದಾಗಿ '1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು' ಎಂದು ಸಂಭೋದಿಸಲಾಗುವುದು) ರವರುಗಳ ವಿರುದ್ಧ ಶಿಸ್ತು ಪ್ರಕ್ರಿಯೆಯನ್ನು ಕೈಗೊಂಡು ವಿಚಾರಣೆ ಮಾಡಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಈ ಸಂಸ್ಥೆಗೆ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ವಹಿಸಿರುತ್ತದೆ.

2. ಈ ಸಂಸ್ಥೆಯು ನಾಮನಿರ್ದೇಶನದ ಆದೇಶ ಸಂಖ್ಯೆ:ಉಪಲೋಕ್-2/ಡಿಇ/297/2018, ಬೆಂಗಳೂರು, ದಿನಾಂಕ:26/06/2018ರ ರೀತ್ಯಾ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-10 ರವರಿಗೆ '1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು' ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ತಯಾರು ಮಾಡಿ, ವಿಚಾರಣೆ ನಡೆಸಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶ ಹೊರಡಿಸಿರುತ್ತದೆ. ತದನಂತರ, ಆದೇಶ ಸಂಖ್ಯೆ:ಉಪಲೋಕ್-1 & 2/ಡಿಇ/ವರ್ಗಾವಣೆಗಳು/2018, ದಿನಾಂಕ 02-11-2018 ರಂತೆ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-15 ರವರಿಗೆ ಪ್ರಕರಣವು ವರ್ಗಾವಣೆಯಾಗಿ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ.

3. 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರುಗಳಾದ 1) ಶ್ರೀ.ಸಿದ್ದಯ್ಯ, ತಾಲ್ಲೂಕು ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿ, ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಹಾಗೂ 2) ಶ್ರೀ.ಹನುಮಂತರಾಯಪ್ಪ, ಅಂದಿನ ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿ (ನಿವೃತ್ತ), ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ಈ ಕೆಳಗಿನ ದೋಷಾರೋಪಣೆಗಾಗಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲಾಯಿತು.

**ಅನುಬಂಧ-1**  
**ದೋಷಾರೋಪಣೆ**

“1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ (1) ಶ್ರೀ ಸಿದ್ದಯ್ಯ, ತಾಲ್ಲೂಕು ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿ, ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ (2) ಶ್ರೀ ಹನುಮಂತರಾಯಪ್ಪ, ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳು, ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ಜಿಲ್ಲೆ ಆದ ನೀವು ಈ ಕೆಳಕಂಡ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ:-

2014-15ನೇ ಸಾಲಿನಲ್ಲಿ ಲಘು ಮೋಟಾರು ವಾಹನಗಳ ಚಾಲನಾ ತರಬೇತಿಗಾಗಿ ಅರ್ಹ ಯುವಕರಿಂದ ಅರ್ಜಿಗಳನ್ನು ಆಹ್ವಾನಿಸಿದ್ದು, ರೂ.5.00 ಲಕ್ಷಗಳ ಮೇಲ್ಪಟ್ಟ ಸಂಗ್ರಹಣೆಯಾಗಿದ್ದರೂ ಸಹ, ಯಾವುದೇ ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಿಲ್ಲ ಮತ್ತು ಜಿಲ್ಲಾ ಬುಲೆಟಿನ್‌ನಲ್ಲಿ ಪ್ರಕಟಣೆ ಮಾಡಿಲ್ಲ. ಆದರೆ, ಕೇವಲ ಬಿಲ್ಲುಗಳನ್ನು ಮಾತ್ರ ಮಂಡಿಸಿ, ರೂ.5.00 ಲಕ್ಷಗಳಿಗಿಂತ ಹೆಚ್ಚಿನ ಹಣವನ್ನು ಡ್ರಾ ಮಾಡಿಕೊಳ್ಳಲಾಗಿದೆ. ಯಾವುದೇ ಅಭ್ಯರ್ಥಿಗಳಿಗೆ ತರಬೇತಿಯನ್ನು ಕೊಟ್ಟಿರುವುದಿಲ್ಲ ಹಾಗೂ ಈ ಹಣವನ್ನು ದುರುಪಯೋಗ ಮಾಡಿಕೊಳ್ಳಲಾಗಿದೆ. ಅಲ್ಲದೆ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ ಸಂಖ್ಯೆ:2 ಆದ ನೀವು ವಿಚಾರ ಗಮನಕ್ಕೆ ಬಂದರೂ ಸಹಾ ಯಾವುದೇ ಕ್ರಮಕೈಗೊಂಡಿರುವುದಿಲ್ಲ ಮತ್ತು ಸರಿಯಾದ ಮಾಹಿತಿ ನೀಡಿರುವುದಿಲ್ಲ.

ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ ಸಂಖ್ಯೆ: 1 ಮತ್ತು 2 ಆದ ನೀವು, ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ, ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ

2.

ನೀವು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ  
ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ  
ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ.”

4. ವಿಚಾರಣಾಧಿಕಾರಿ (ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-15), ಕರ್ನಾಟಕ  
ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರು ಮೌಖಿಕ ಮತ್ತು ದಾಖಲಾತಿಗಳ ಸಾಕ್ಷ್ಯಗಳನ್ನು  
ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ 1) ಶ್ರೀ.ಸಿದ್ದಯ್ಯ,  
ತಾಲ್ಲೂಕು ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿ, ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ  
ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಹಾಗೂ 2) ಶ್ರೀ.ಹನುಮಂತರಾಯಪ್ಪ, ಅಂದಿನ ಜಿಲ್ಲಾ ಸಮಾಜ  
ಕಲ್ಯಾಣಾಧಿಕಾರಿ (ನಿವೃತ್ತ), ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ಜಿಲ್ಲೆ ರವರುಗಳ  
ವಿರುದ್ಧ ಮೇಲ್ಕಾಣಿಸಿದ ದೋಷಾರೋಪಣೆಯನ್ನು ಸಾಬೀತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು  
ಪ್ರಾಧಿಕಾರವು 'ವಿಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದ್ದಾರೆ.

5. ವಿಚಾರಣಾಧಿಕಾರಿಯವರು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು  
ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಯವರು 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ  
ದೋಷಾರೋಪಣೆಯನ್ನು ಸಾಬೀತುಪಡಿಸಲು ಇಬ್ಬರು ಸಾಕ್ಷಿಗಳನ್ನು ಅಂದರೆ  
ಪಿ.ಡಬ್ಲ್ಯೂ-1 ಮತ್ತು 2 ರಂತೆ ವಿಚಾರಣೆಗೆ ಒಳಪಡಿಸಿ, ನಿಶಾನೆ ಪಿ-1 ರಿಂದ ಪಿ-5  
ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿದ್ದಾರೆ. 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ತಮ್ಮ  
ಪರ ಯಾವೊಬ್ಬ ಸಾಕ್ಷಿಯನ್ನು ವಿಚಾರಣೆಗೆ ಒಳಪಡಿಸಿಕೊಂಡಿರುವುದಿಲ್ಲ. ಆದರೆ, 1  
ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ತಮ್ಮ ಪರ ನಿಶಾನೆ ಡಿ-1 ರಿಂದ 8 ರಂತೆ  
ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

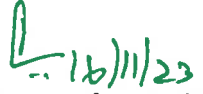
✓



6. 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಆಪಾದಿಸಿದ ಆರೋಪಗಳ ಬಗ್ಗೆ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಅದಕ್ಕೆ ಪೂರಕವಾಗಿ ಸಲ್ಲಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯಲ್ಲಿ ಹಸ್ತಕ್ಷೇಪ ಮಾಡಲು ಯಾವುದೇ ಸಕಾರಣಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸಿ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ 1) ಶ್ರೀ.ಸಿದ್ದಯ್ಯ, ತಾಲ್ಲೂಕು ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿ, ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಹಾಗೂ 2) ಶ್ರೀ.ಹನುಮಂತರಾಯಪ್ಪ, ಅಂದಿನ ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿ (ನಿವೃತ್ತ), ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ರಾಮನಗರ ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ಹೊರಿಸಲಾದ ಆರೋಪಗಳಿಂದ 'ದೋಷಮುಕ್ತಗೊಳಿಸಲು' ಈ ಮೂಲಕ ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

7. ಸದರಿ ವಿಷಯದಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮವನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ತಿಳಿಸತಕ್ಕದ್ದು.

ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.

  
(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಫಣೀಂದ್ರ)  
ಉಪಯೋಕಾಯುಕ್ತ-2  
ಕರ್ನಾಟಕ ರಾಜ್ಯ

